

(b) to (d) The Government of India is supplementing the efforts of State Governments in controlling certain specific diseases like foot and mouth, rinderpest, tuberculosis, brucellosis etc. In addition, the States are also being supported for strengthening disease diagnostic facilities and biological production units. Two Centrally Sponsored Schemes covering these aspects are under implementation, namely, Assistance to States for control of Animal Diseases and National Project on Rinderpest Eradication.

[English]

ENCROCHMENT AROUND MONUMENTS

*135. Shri Chhedl Paswan :
Shri Kheian Ram Jangde :

Will the Minister of Human Resource Development be pleased to state :

(a) whether boundaries of some of the ancient monuments, buildings and shrines under Archaeological Survey of India have been extended by making illegal encroachment on the adjoining lands and these lands are being used for some other purposes;

(b) if so, the details of such cases;

(c) whether such illegal encroachments could not be removed even after taking action against the encroachers;

(d) if so, the details thereof and the reason therefor;

(e) the number of building and monuments from where illegal encroachments have been removed during the last two years, State-wise; and

(f) the action being taken to remove such encroachments from the remaining monuments?

The Minister of Human Resource Development (Shri Madhavrao Scindia) : (a) No, Sir. The Archaeological Survey of India has not extended the boundaries of ancient monuments by making illegal encroachments on the adjoining private lands.

(b) to (d) Do not arise.

(e) A list is enclosed as Statement.

(f) With the help of the State Govt. and local administration action has been initiated for removal of encroachments and retrieval of the land.

STATEMENT

The Number of Building and Monuments of Archaeological Survey of India from where Illegal Encroachments have been removed during the two years, State-wise

DELHI STATE	2
GUJARAT	2
HARYANA	1
HIMACHAL PRADESH	1
KARNATAKA	2
MAHARASHTRA	4
MADHYA PRADESH	2
PONDICHERY	1
PUNJAB	1
UTTAR PRADESH	5

[Translation]

SUBSIDY ON FERTILIZERS

*136. Shri Mahesh Kanodia :
Shri Pawan Diwan :

Will the Minister of Agriculture be pleased to state :

(a) whether the Government have received complaints regarding alleged irregularities being committed in the payment of subsidy on Fertilizers in some States;

(b) if so, the name of such States;

(c) whether the Government had decided to provide subsidy directly to the Fertilizers Producing Units; and

(d) if so, the details thereof?

The Minister of Agriculture (Shri Balram Jakhar) :
 (a) and (b) During 1994-95 and 1995-96, reimbursement of concession on sale of decontrolled phosphatic and potassic fertilizers to farmers is made by Department of Agriculture & Cooperation directly to fertilizers supplying agencies on the basis of certified reports of sales submitted by States/UTs. No complaints relating to alleged irregularities committed by States in payment of concession during this period have been received.

(c) and (d) Urea is the only fertilizer under Statutory Price Control and subsidy on indigenous Urea is paid to the concerned manufacturing unit by the Department of Fertilizers. Likewise, reimbursement of concession on sale of decontrolled phosphatic and potassic fertilizers is made to the fertilizer supplying agencies on the basis of certified reports of sales submitted by States/UTs.

[English]

GANGA ACTION PLAN

*137. **Shri Shraavan Kumar Patel :**
Shri Ram Badan :

Will the Minister of Environment and Forests be pleased to state :

(a) the directions issued by the Union Government to the concerned State Governments to protect the Ganga from pollution.

(b) the up-to-date progress in implementation of

the Ganga Action Plan indicating the targets fixed and the achievements made, scheme-wise; and

(c) the expenditure involved as against the provisions originally made under the Plan, Scheme-wise?

The Minister of State of the Ministry of Environment and Forests (Shri Rajesh Pilot) : (a) to (c) The Ganga Action Plan was launched in 1986 with the objective of taking up pollution abatement works of identified outfalls into the river Ganga alongwith related measures for improving its water quality. Phase-I of the Ganga Action Plan (GAP) is 100% centrally sponsored for capital works. Responsibility for implementation and completion of the schemes rests primarily with the State Governments.

Monitoring and review of progress of schemes under the GAP is done by the Central Ganga Authority (CGA) under the Chairmanship of the Prime Minister. Chief Ministers of the participating States are also members of the CGA. The CGA is assisted by a Steering Committee which meets every quarter to review progress under the GAP.

During their reviews of the GAP, both the CGA and the Steering Committee respectively, issue relevant instructions and give advice on matters relating to timely completion of schemes and for appropriate measures for dealing with sources polluting the Ganga.

Out of 261 schemes sanctioned under the Action Plan, 243 have so far been completed.

State-wise Schemes Sanctioned and Completed Under the GAP Phase-I

Category	Uttar Pradesh	Bihar	West Bengal	Total
Scheme Sanctioned				
1. Interception & Diversion	40	17	31	88
2. Sewage Treat'ent Plants	13	7	15	35
3. Low Cost Sanitation	14	7	22	43
4. Electric Crematoria	3	8	17	28
5. River Front Facilities	8	3	24	35
6. Other Schemes	28	3	1	32
Total	106	45	110	261